

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. C.P.(IB)-420(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

NAME OF THE PARTIES: Union Bank of India

V/s

Abhijit Rajan

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

None present from either side. The present matter is transferred from Court No. IV by way of order of the Hon'ble President. Record reveals that the Respondent was directed to file reply, if any, to the report submitted by the IRP. Let the same be done well before the adjourned date. List this matter on **02.02.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

09.11.2023

Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)